

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

BENCH AT CHENNAI

O.A. No. 28 OF 2022

**APPLICATION UNDER SECTION 18(1)R/W SECTIONS 14 & 15
OF NATIONAL GREEN TRIBUNAL ACT,2010**

Chidipi Nakula Suresh

.....**APPLICANT**

/ Versus /

The Indian Oil Corporation Ltd,
Visakha Divisional Office,8thFloor,
LIC Building,Visakhapatnam-530016
and Others

.....**RESPONDENTS**

COUNTER AFFIDAVIT FILED BY 2ND RESPONDENT

I, Manoj N. Nandanwar S/o Shri Nakatuji Nandanwar, Hindu, aged about 46 Years, working as Deputy Controller of Explosives in the Office of the Joint Chief Controller of Explosives, Petroleum and Explosives Safety (Formerly Department of Explosives), Ministry of Commerce and Industry, A & D Wing Block 1-8, 2nd Floor, Shastri Bhavan, Haddows Road, Nungambakkam, Chennai 600006, Tamil Nadu, India, do hereby solemnly affirm and sincerely state as follows:

एम.एन. नंदनवार, आई.पी.एस.क.स. / M.N. NANDANWAR, I.P.E.S.S.
उप नियंत्रक विस्फोटक
Dy. Controller of Explosives
पी.ई.एस.ओ, भारत सरकार. / P.E.S.O, Govt. of India
दक्षिण मण्डल, चेन्नै-6. / South Circle, Chennai-6.

I humbly submit that I have been authorized to file the counter affidavit with available records on behalf of the 2nd Respondent and am competent to swear to this counter affidavit.

1. I submit that all the averments and facts averred in the affidavit which are not expressly admitted and contrary to the what is stated hereunder are not true and incorrect and hence denied by the respondent.
2. It is submitted that there are 8 respondents in this application and this counter by 2nd respondent.

Parawise Comments:

1. With regard to para 1-12 of the application, it is submitted that the answering Respondent has no comments to offer.
2. It is further submitted that A-I of the grounds also the answering respondent has no comments to offer.
3. It is again submitted that as far as the Respondent No-2 is concerned a Prior Approval No. A/P/SC/AP/14/10458 (P475508) dated 09/07/2020 was accorded to The Seethanagaram Primary

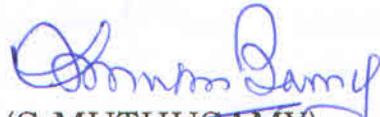
28-07-2020, SEETHANAGARAM, I.P.E.S.S. (South Circle, Chennai-6)
Dy. Controller of Explosives
Dy. Controller of Explosives
Dy. Controller of Explosives

म.न. नंदनवार, अ.पी.ई.एस.ओ. T.M.N. NANDANWAR, I.P.E.S.S.
उप नियंत्रक विस्फोटक
Dy. Controller of Explosives
पी.ई.एस.ओ. भारत सरकार / P.E.S.O, Govt. of India
दक्षिण मण्डल, चेन्नै-6. / South Circle, Chennai-6.

Agri Coop Society Limited for construction of the Proposed Petroleum Class A & B Retail Outlet at Sy.No.81/3A4, Seethanagaram Village & Mandal, East Godavari District, Andhra Pradesh. The application for the grant of licence has not yet been received by the Respondent No-2 from the Respondent No-6 so far. The licence under Petroleum Rules, 2002 will be granted only on receipt of the No Objection Certificate issued by the District Authority under Rule 144 of the said rules and other documents as required under Petroleum Rules, 2002.

In the light of the above facts and circumstances, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the application with cost including the counsel fee and thus render Justice.

Dated on this 28th of November 2022 at Chennai.


(S.MUTHUSAMY)

Adv. S. MUTHUSAMY, IP., CGSC.
Counsel for the 2nd Respondent
ROLL No. MS. 558/12

Mobile No: 9841040267

Email: suthusamy12@gmail.com


एम.एन. नंदनवार, आई.पी.ई.एस. / N.N. NANDANWAR, I.P.E.S.S.
उप नियंत्रक विस्फोटक
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2nd Respondent

**BEFORE THE NATIONAL
GREEN TRIBUNAL
CHENNAI BENCH**

O.A. NO. 28 /2022

ChidipiNakula Suresh

.....Applicant

/ Versus /

The Joint Chief Controller of
Explosives, A & D Wing, 2nd
Floor, Shastri Bhavan,
Nungambakkam, Chennai -
600006

.....2nd Respondent

COUNTER AFFIDAVIT
FILED BY 2nd RESPONDENT

By,
M/S. S.MUTHUSAMY,
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